

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.401

IA/6538/ND/2023, IA/5225/ND/2022,
IA/4197/ND/2022, IA/2552/ND/2023,
IA/3957/ND/2023, IA/459/ND/2024, IN
IB/67/ND/2022

IN THE MATTER OF:

Yadubir Singh Sajwan	...	Applicant
Versus		
Som Resorts Private Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 20.03.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the SRA/Homebuyers : Adv. Alok Dhir, Adv. Udit Singh
For the Ex-Directors : Adv. Abhishek Anand, Adv. Davesh Bhatia
For the RP : Adv. Sandeep Bajaj, Adv. Mayank
For the UPAVP : Adv. Ritesh Agrawal, Adv. Priyanshi Sharma

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

IA/459/ND/2024

Learned Counsel for the Successful Resolution Applicant, Learned Counsel for UPAVP, Learned Counsel for the ex-Directors and Learned Counsel for the Resolution Professional are present. Heard the arguments advanced by the parties on maintainability. Let this matter be posted to 10.04.2024.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**

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Som Resorts Private Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 01.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

CORRIGENDUM

IA/459/ND/2024

The matter came up on 20.03.2024, arguments were advanced by the parties on maintainability and parties were directed to file written submissions on maintainability, however, in the proceedings dated 20.03.2024, there is an omission with regard to direction for filing written submissions. The order dated 20.03.2024 be read as follows :

“Learned Counsel for the Successful Resolution Applicant, Learned Counsel for UPAVP, Learned Counsel for the ex-Directors and Learned Counsel for the Resolution Professional are present. Heard the arguments advanced by the parties on maintainability. Parties are directed to file their written submissions on maintainability. Let this matter be posted to 10.04.2024.”

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)